

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS
OF PARLIAMENT (AMENDMENT) ACT, 1982

No. 35 of 1982

[17th August, 1982.]

An Act further to amend the Salary, Allowances and Pension of
Members of Parliament Act, 1954.

BE it enacted by Parliament in the Thirty-third Year of the Republic
of India as follows:—

1. This Act may be called the Salary, Allowances and Pension of
Members of Parliament (Amendment) Act, 1982.

2. In section 8A of the Salary, Allowances and Pension of Members of
Parliament Act, 1954, in sub-section (3), the following proviso shall be 3 of 1954
inserted at the end, namely:—

“Provided that any pension (whether known as *Swatantrata Sainik Samman* pension or by any other name) received by such person as a freedom fighter shall not be taken into account for the purposes of this sub-section and such person shall be entitled to receive such pension in addition to the pension to which he is entitled under sub-section (1).”